

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

C.P.(IB) No.227/Chd/Hry/2021

IN THE MATTER OF:

IDBI Bank Ltd.

...

Petitioner

Versus

Vikas Bhawanishankar Sharma

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 25.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Balwinder Singh Kalsi, Advocate.

**For the Respondent-
Personal Guarantor** : Mr. Vipul Joshi, Advocate.

ORDER

The learned counsel for the RP is directed to take steps to ensure RP to file fresh Authorization for Assignment. Week days' time is granted to the learned counsel for the RP to file fresh AFA.

Heard the submissions made by the counsels present at the time of the hearing of the matter. At the request of the counsels, present matter now stands posted to 15.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)